

of less number of cooking gas connections and non-availability of firewood in the state;

(c) if so, whether more gas connections will be sanctioned in each town having municipality, and if so, the time by which the additional connections will be provided; and

(d) whether a time-bound programme is being chalked out by Government to overcome shortage thereof in near future and if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) to (d) No Statewise allocations of LPG are made. Release of new connections all over the country including Rajasthan are being made to persons registered for the same in keeping with availability of LPG and the available bottling capacity and infrastructural facilities. The oil industry's country-wide target for release of new connections in 1984-85 was 14.50 lakhs and is 17.50 lakhs for 1985-86. With a view to giving improved service to customers and meeting the targets for new connections, the oil industry is implementing schemes for augmenting LPG availability, bottling capacity and transportation facilities.

[*English*]

Export of Bombay High Crude

2204. **SHRI BALASAHEB VIKHE PATIL :** Will the Minister of PETROLEUM be pleased to state :

(a) whether Government's attention has been drawn to the news item captioned "Big loss on export of Bombay High Crude" appearing in 'Business Standard' of 12 March 1985 revealing that a big loss is now being sustained on export of good quality Bombay High Crude;

(b) whether the loss has further been accentuated by the fact that the country's imports cannot be cut down because of contractual obligation;

(c) if so, the estimated loss; and

(d) the reasons why sufficient refining facilities are not created within the country itself ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Yes Sir.

(b) No Sir.

(c) Does not arise.

(d) Additional refinery capacity of 7.75 million tonnes per annum is being commissioned during the year to process Bombay High Crude, leaving very little surplus for export.

[*Translation*]

Rules for Appointment of Judges

2205. **SHRI MOOL CHAND DAGA :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether his Ministry had framed any rules under which judges in the Supreme Court, High Courts and other Courts would be appointed on the basis of their ability and integrity; and

(b) the date on which these rules were framed and whether these are being followed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE : (SHRI H. R. BHARADWAJ) : (a) No, Sir.

The appointments of Judges of the Supreme Court and High Courts are made in consultation with the authorities specified in Articles 124(2) and 217(1) respectively of the Constitution. The appointment of Judges in subordinate courts is the concern of the State authorities.

(b) Does not arise.

[*English*]

Branches of Maruti Udyog

2206. **SHRI CHITTA MAHATA :** Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have any intention to open branches of Maruti Udyog in different parts of the country to meet public demand; and

(b) if so, the details in this regard and if not, the reasons therefor ?